

17.8.2004

Hon. Mr. Justice S.R. Singh, VC  
Hon. Mr. S.C. Chaube, AM

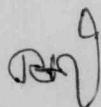
Sri S.S. Bhargava, the applicant appeared in person.

This Tribunal vide order dated 09.08.1997 while disposing of OA 934 of 1994 directed the respondents to consider the applicant for promotion subject to fulfilment of the eligibility criterion and subject also to the condition that he was fit and was capable of discharging the duties. The respondents it appears passed the order vide memorandum dated 01.09.2003 that the applicant was not eligible for promotion to the post of Training Officer hence, he could not be considered for promotion.

In that view of the matter, the applicant, if so advised, may file an OA challenging the legality of the order dated 01.09.2003. The Execution Application no. 3921 of 2001 is misconceived and accordingly dismissed without prejudice to the right of the applicant to avail all the remedies against the OM dated 01.09.2002.



AM



VC

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